

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 605  
IB-557/ND/2022

IN THE MATTER OF:

M/s. M M Iron and Steels

...PETITIONER

Vs.

M/s. ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 29.09.2022  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor

:Mr. Ashish Mishra Adv.

For the Respondent/Corporate Debtor

:Mr. Mohit Nandwani Adv.

ORDER

Heard the submissions made by the counsels for both the parties. Reply of the Corporate Debtor stated to have been filed by their counsel is not yet reflected on the e-portal of the Tribunal. Therefore the counsel may approach Registry and get the reply listed at the earliest. Proxy counsel for the Operational Creditor is present. Proxy counsel has prayed for grant of time to file the rejoinder. One week time is granted at the request of proxy counsel for filing the rejoinder. Through this order, counsel for the Operational Creditor is reminded to file the judgment on which he would like to place reliance in support of unregistered partnership firm for filing Section 9 application. Post this matter on 18.10.2022.

— Sel —

(Rahul Bhatnagar)  
Member (T)

— sd —

(P.S.N Prasad)  
Member (J)

(Anjula)